

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 04.07.2023 AT 02:30 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/20/2023
NAME OF THE COMPANY	Vanamaali Infra Pvt Ltd
NAME OF THE PETITIONER(S)	Ratnajyot Steel and Pipes Pvt Ltd
NAME OF THE RESPONDENT(S)	Vanamaali Infra Pvt Ltd
UNDER SECTION	9 of IBC

ORDER

Counsel for the Petitioner submits that a memo seeking permission for withdrawal is filed online and also physically. He seeks to withdraw the application stating that the matter is settled between the parties. Hence, recording the said submission and based on the memo furnished by the Petitioner, the application is dismissed with liberty to revive the application in case the settlement is not fulfilled.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)